

ITEM NO.20 Court 10 (Video Conferencing)

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos.16551-16555/2012

BHARAT SANCHAR NIGAM LTD.
THRU ITS CHIEF GENERAL MANAGER

Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH REVENUE DEPARTMENT

Respondent(s)

(Only SLP (C) NO. 2950 of 2014 to be listed.)

WITH
SLP(C) No. 2950/2014 (XII-A)

Date : 06-11-2020 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
[IN CHAMBERS]

For Petitioner(s) Mr. P. Venkat Reddy, Adv.
Mr. Prashant Tyagi, Adv.
Mr. P. Srinivas Reddy, Adv.
M/S. Venkat Palwai Law Associates, AOR
Mr. Rajiv Tyagi, AOR

For Respondent(s) Mr. G. N. Reddy, AOR
Mr. Sibbo Sankar Mishra, AOR
M/S. Venkat Palwai Law Associates, AOR
Mr. B. Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay of 88 days in filing affidavit of dasti service is
condoned.

(RACHNA)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
COURT MASTER (NSH)